

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No.268 of 2016 (SZ)

Applicant/s

Respondents

Korattur People's Welfare & Awareness Trust, rep. by Managing Trustee
S. Sekaran, Korattur, Chennai – 76

1. Government of India
rep. by its Secretary
MoEF & CC, New Delhi
2. State of Tamilnadu
Rep. by Secretary to Govt
Environment & Forest Dept
Chennai
3. State of Tamilnadu, rep. by
Secretary to Govt, PWD, Chennai
4. District Collector, Thiruallur
5. The Tahsildar, Ambattur
6. The Commissioner,
Corporation of Chennai
7. The Regional Deputy Commissioner
(Central) Shenoy Nagar, Chennai
8. The Zonal Officer of Chennai Corpn
Zone – 7, Ambattur
9. Chennai Metropolitan Water Supply
& Sewerage Board, rep. by its
Managing Director, Chennai – 2
10. The District Environmental Engineer
Tamil Nadu Pollution Control Board
Arumbakkam, Chennai
11. Ambattur Industrial Estate
Manufacturers' Assn, rep. by its
President, Chennai
12. AAVIN, rep. by its Managing Director
Ambattur, Chennai
13. MBI Mettllloys (P) Ltd., rep. by its
Managing Director, Ambattur, Chennai
14. Sunrise Electroplaters, rep. by its
Proprietor, SIDCO Industrial Estate
Pttaravakkam, Chennai
15. Industrial Rubber Products – Unit – II



Rep. by its Managing Director,
SIDCO, Ambattur, Chennai

16. Hi – Tech Plastomers
Rep. by its Managing Proprietor
SIDCO, Ambattur, Chennai

17. Cybele Industries Ltd
Rep. by its Managing Director
SIDCO, Ambattur, Chennai

18. R.R. Leather Product Pvt.Ltd
Rep. by its Managing Director
SIDCO, Ambattur, Chennai

19. The District Environmental Engineer
Tamil Nadu Pollution Control Board
Ambattur, Chennai

(R19 suo motu impleaded as per
Order dated 1.12.2016)

Counsel appearing for appellant

M/s.D.Kamatchi, R.Kamala Devi
B.Ram Prasad

Counsel appearing for respondents

Mrs.M.Sumathi for R1
M/s.M.K.Subramanian, P.Manoharan
& P.Velmani for R2 to R5
Mr.Surya Prakash for R6 to R8
Mr.G.Janakiraman for R9
Mrs.Rita Chandrasekar for R10
M/s.R. Saravanakumar, E. Veda Bagath
Singh, J. Raja Rao, U. Sriram
for R11, R13 to R16, R18
Mr.O.S.Vijay Sarathi, S.Jagadeeswari,
& M.P.Veera Selvam for R12

Note of the Registry	Orders of the Tribunal
Item No. 13	Date: 19 th September, 2017 We have heard learned counsel appearing for the Parties. The 9 th respondent , Chennai Metropolitan Water Supply and Sewerage Board has filed a report after serving copies to the learned counsel appearing on the other side. The learned counsel appearing for

the State Pollution Control Board seeks time to file report since there is a transfer of official concerned.

The learned counsel appearing for 9th respondent has also stated that in respect of comprehensive sewage facilities to Ambattur Phase III – Package II, a Contractor was appointed who has commenced the work on 13.07.2010 with a contract period of 24 months. However, till January, 2016 he has completed the collection system for a length of 63.105 km. construction of 2948 manholes and laying of 15.673 km of pumping main and provision of 5560 nos. of house service connections were given in the road portion from the manhole upto compound wall of the house. Since the progress of work was very slow, the contract was terminated on 10.06.2016 and tenders have been called for the balance works by splitting into six packages with a contract for 15 months for Package I & IV, 18 months for Package II & III and 12 months for Package V & VI which includes collection system for a length of 16.374 km with 326 nos. of manholes and laying 3,492 km pumping main and fixing due date on 14.06.2017 for opening the technical bid and the valuation work is anticipated to be completed by June, 2019.

The contention of the learned counsel appearing for the applicant is that the collection of waste from each of the houses have not been taken up in these schemes for the better sanitary

system and also sewage system in a proper manner. There is a tendency in discharging effluents by the Units which will again pollute the water bodies. However, the learned counsel appearing for the Board submits that inspection is being carried on and the Board will submit a report covering all these aspects.

Accordingly, for filing report by the Pollution Control Board, post this application on 16.10.2017.

....., JM
(Justice Dr. P. Jyothimani)

....., EM
(Shri P.S. Rao)

